

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 3197
TO BE ANSWERED ON 5.12.2016
ILO COMMENT ON LABOUR PROBLEM**

**3197. SHRI M.B. RAJESH:
ADV. JOICE GEORGE:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the International Labour Organisation (ILO) has commented on 'labour problem' in the country recently and if so, the details thereof;**
- (b) whether the Government has refused to ratify four of the eight core ILO Conventions against forced labour and minimum wage fixing convention; and**
- (c) if so, the details thereof along with the reaction of the ILO thereto?**

**ANSWER
MINISTER OF STATE(IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a): The International Labour Organisation (ILO) has not commented on any specific "labour problem" in the country.

(b) & (c): India as a sovereign country takes its own decisions vis-a-vis ratification of Conventions. India has ratified four out of the eight core/fundamental ILO Conventions, including Forced Labour Convention, 1930 (No. 29), Abolition of Forced Labour Convention, 1957 (No. 105), Equal Remuneration Convention, 1951 (No. 100) and Discrimination (Employment and Occupation) Convention, 1958 (No. 111).

Minimum Wage Fixing Convention, 1970 (No. 131) of the ILO is not classified as one of the eight core Conventions. India has not ratified Minimum Wage Fixing Convention (No. 131). Ratification of an ILO Convention is a voluntary process. In India we ratify an ILO Convention only when the national laws and practices are brought fully into conformity with the provisions of the Convention in question.

ILO has opined that it provides technical assistance on various issues, as requested by Member States, including on Conventions.
